12 hrs.

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RE: ADJOURNMENT MOTIONS

ALLEGED FAILURE OF GOVERNMENT TO PREVENT ASSAULT BY CENTRAL POLICE, ETC. ON SATYAGRAHIS AT PATNA

MR. SPEAKER: The members who have tabled their notices of adjournment motion on the question of Bihar are so many. They are Shri Mohammad Ismail, Prof. Madhu Dandavate, Shri Krishna Chandra Halder, Shri Madhu Limaye, Shri Samar Mukherjee, Dr. Sardish Roy, Shri Jyotirmoy Bosu, Shri Dinen Bhattacharyya, Shri Nurul Huda, Shri Dasaratha Deb. Shri Saroj Mukherjee, Shri Somnath Chatterjee, Shri M. K. Krishnan, Shri Atal Bihari Vajpayee, Shri P. M. Mehta, Shri Shyamnandan Mishra, Shri Samar Guha, Shri Hukam Chand Kachwai, Shri Janeshwar Misra. Shri P. G. Mavalankar, Shri Indrajit Gupta, Shri Jharkand Rai, Shri Ishaque Sambhali, Shri Sarjoo Pandey, Shri S. M. Banerjee, Shri Ram Avatar Shastri Shri D. K. Panda. As I have already said, a number of motions have come. I find, however, that the notice given by Shri Shyamnandan Mishra is in order and I give my consent to it.

SHRI INDRAJIT GUPTA (Alipore); Was there any ballot? How was it selected?

MR. SPEAKER: Various processes have been gone through before coming to this decision. I give my consent to it. The notice reads as follows:

"The failure of the Government to prevent the barbarous assault by the Central Police, the CRP and the BSF on absolutely peaceful satyagrahis including the Sarvodaya leader, Shri Jaya Prakash Narain on the 4th November, 1974 at Patna."

SHRI INDRAJIT GUPTA: It is all right. If it is your decision, I will abid by it. But you give us at least an oportunity of hearing what are the other motions. You might please read out all the motions and then admit one.

MR. SPEAKER: Then the whole day will be taken in reading the motions.

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PROF. MADHU DANDAVATE (Rajapur): You can ask Shri Mishra to move his motion. But your statement that his motion is in order, does it by implication mean that the other motions are not in order? Because, our motion has the same wording as the motion given by Shri Mishra. Therefore, I do not know how the other motions are out of order.

SHRI INDRAJIT GUPTA: You might read out the other motions.

MR. SPEAKER: I can only allow one motion. I have allowed one hon. Member to move it. There may be many other identical motions. I have already mentioned it. There is no question of rejection of the other motions or anything of that nature.

SHRI DINEN BHATTACHARYYA (Serampore): What you have already said means that the other motions are not in order.

MR. SPEAKER: No, I have not said it. Shri Bhattacharyya, do not put in my mouth what I have not said.

SHRI INDRAJIT GUPTA: Many of the motions are, more or less. identical as you said....

MR. SPEAKER: Broadly. There are some motions which have more than one specific matter.

SHRI INDRAJIT GUPTA: But my motion is completely different. I would like it to be read out even if it is not taken up. I want to stand up on my motion; I do not want to stand up on somebody else's motion.

MR SPEAKER: I do not say whether I have accepted or rejected other motions. I have not expressed my feeling or anything about them. I have only said that through various processes, I have come to a conclusion that

this motion will be the most apt one. You kindly allow him to seek leave of the House.

SHRI SHYAMNANDAN MISHRA (Begusarai): Sir, I seek the leave of the House to move my adjournment motion.

THE MINISTER OF WORKS AND HOUSING AND PARLIAMENTARY AFFAIRS (SHRI K. RAGHU RAMAIAH): Sir, while the Government have no objection to any discussion, of course, naturally, they cannot agree to the form in which it is put. namely, an adjournment motion because it amounts to a vote of censure.

MR. SPEAKER: Those in favour of the leave being granted to the adjournment motion may rise in their seats.

I find, the number of members is more than the requisite number of 50. So, the leave is granted. We will take it up at...

SHRI SHYAMNANDAN MISHRA: 3 O'Clock.

MR. SPEAKER: According to the Rules. I should have said, 4 O' Clock. I accept your amendment. It will be taken up at 3 O' Clock.

SHRI DINEN BHATTACHARYYA: Sir, I want to raise a matter under Rule 222....

MR. SPEAKER: I have already made my observations.

SHRI DINEN BHATTACHARYYA: I am reading out only the relevant portion. I have already written to you:

"As per report appeared in Amrit Bazaar Patrika on 8th November, 1974, Mr. Dhillon made the following remark:

"Referring to acrimonious vein in India Parliament and Legislatures, he said, it was pity to watch laymen talking as experts on complicated and specialised matter. That, he said, posed the greatest danger."

Further, in course of his statement, he said that he thought a good part of uproanino scenes in Parliament and Legislatures were staged to get press publicity in order to win acclamation from constituencies to which the Members belonged."

MR SPEAKER: I have already disposed it of.

SHRI DINEN BHATTACHARYYA: I think this is a derogatory remark about the Members and their functioning in the House.

MR. SPEAKER: Everything was discussed yesterday.

SHRI DINEN BHATTACHARYYA: What is your comment on this? Have you denied it?

MR. SPEAKER: I explained it to the leaders. If my speech is a prepared one or if there is anything which I had said in public or to a press conference, you can quote. But if I say something within a closed meeting, about which also I have given the explanation, how can there be any question of privilege? As I have said, I have already explained it to the leaders and they have accepted it.

I have mentioned in my printed address that we have every year discussed disorder and uproarious scenes in the House...

SHRI JYOTIRMOY BOSU (Diamond Harbour): What about your remarks that we do it to get press publicity?

MR. SPEAKER: I have only said that this is the reaction to what is going on ouside the House and that the members have to satisfy their constituencies. What is wrong about it? Members have, after all, to react

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to the situation outside. There is nothing unnatural about this; after all Members have to satisfy their constituencies. What is wrong about it?

SHRI JYOTYRMOY BOSU, You do not allow debates on economic issues. I have written to you letters on these, but you have not bothered to reply to them.

MR. SPEAKER: I welcome it. At any time you want to speak on planning, you will get the priority.

At the Political Science Congress, 20 persons told me that they were ready to write some thesis and they asked me, "When will you discuss the Plan? We want to have the views of Parliament". And told them that I would convey their views to Parliament.

SHRI JYOTIRMOY BOSU: Economic issues enjoy the last priority. How far do the Presiding Officers study the issues debated on the floor of the House? I put that question to you, Sir. Please be honest.

MR. SPEAKER: I think, we Presiding Officers, should not meet in future unless we have the same protection or immunity which a member gets in the House. After all, we discuss many things. If something leaks out, then we are held responsible. It is a serious case for me to consider. Do not tie down your Speaker so much that he cannot even express any opinion. Be merciful.

SHRI DINEN BHATTACHARYYA: It is unfortunate that, in our country, the Speaker speaks much. That is the difficulty.

MR. SPEAKER: No; not much. Not all.

The second

SHRIK RAGHURAMAIAH: Papers to be laid on the Table.

12,14 hrs.

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PAPERS LAID ON THE TABLE

ORDINANCES NOS. 11, 12 AND 13 OF 1974 THE MINISTER OF WORKS AND

HOUSING AND PARLIAMENTARY AFFAIRS (SHRI K. RAGHU RAMAIAH):

- I beg to lay on the Table a copy each of the following Ordinances (Hindi and English versions) issued by the President under provisions of article 123(2)(a) of the Constitution:-
 - (1) The Maintenance of Internal Security (Amendment) Ordinance, 1974, (No. 11 of 1974) promulated by the President on the 17th September, 1974.
 - (2) The Sick Textile Undertakings (Nationalisation) Ordinance, 1974, (No. 12 of 1974) promulgated by the President on the 21st September, 1974.
 - (3) The Representation of People (Amendment) Ordinance, 1974 (No. 13 of 1974) Promulgated by the President on the 19th October, 1974.

(Placed in Library, Sec. No. LT-8427/74).

SHRI JYOTIRMOY BOSU: (Diamond Harbour): Sir, I have already written to you on items 3 (1) and 3

SHRI S. M. BANERJEE: (Kanpur): On item 3, I have also written to you

SHRI JYOTIRMOY BOSU: I have already written to you that I wanted to speak on the Maintenance of Internal Security (Amendment) Ordinance as also on the Representation of the People (Amendment) Ordinance. How can we function in this way? You have such a vast in Secretariat whereas we have to do these things singlehanded with our own hand and still you have no time to read them?